

(d) Migrant families staying in permanent liability homes are given rehabilitation assistance when the eldest child attains the age of eighteen. For settlement of these families in agriculture a sum of Rs. 7.41 crores has been provided in the Seventh Five Year Plan (1985-90). A provision of Rs. 40 lakhs has been provided in VII plan for settlement of rehabilitable new migrants from permanent liability homes in non-agricultural schemes.

These provisions do not include rehabilitation assistance for rehabilitable families in P.L. Homes in West Bengal which is dealt with by the Ministry of welfare.

For development of displaced person's colonies a provision of Rs. 1.5 crores has been made, during VII plan by the Ministry of Urban Development.

Licences to domestic TV manufacturers

1793. SHRI Y. S. MAHAJAN : Will the PRIME MINISTER be pleased to state :

(a) whether some of the indigenous manufacturers of Electronics goods in the public sector, namely Bharat Electronics Limited (BEL) and Punjab Semi Conductor Device Limited etc. and in the private sector have got the capability and know-how to manufacture essential components of colour television sets like picture tubes, etc.;

(b) whether it is a fact that they have not been permitted to manufacture these items on a commercial scale even though they claim that the price of the indigenous components would be about one third as compared to those imported from Japan, South Korea and West Germany; and

(c) if so, reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, ELECTRONICS AND SPACE (SHRI SHIVRAJ V. PATIL) : (a) No, Sir.

(b) No, Sir.

(c) Does not arise.

Crime Rate

1794. SHRI I. RAMA RAI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) which State in India had the highest crime rate in the country during the last two years; and

(b) whether the Union Government have any fresh proposal to improve the law and order situation in the country ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM) : (a) The State of Madhya Pradesh had the highest crime rate amongst the States in the Country in the years 1984 and 1985.

(b) Law and order problems faced in different parts of the country are of different nature and the concerned State Governments are responsible for the maintenance of law and order since 'public order' is a State subject. Role of the Central Government in the matter is limited to advising the State Governments and rendering them such assistance as may be necessary and appropriate from time to time.

Indian forest service officers on deputation to foreign countries

1795. SHRI R. S. MANE : Will the PRIME MINISTER be pleased to state :

(a) whether our best forest officers are all leaving the country on deputations to UN and other organisations;

(b) the steps taken to ensure that such officers do not leave the country after gaining valuable experience;

(c) the number of officers belonging to Indian Forest Service who have gone on foreign assignments; and

(d) the restrictions Government propose to prevent such a costly brain drain ?